

ITEM NO.2

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1093-1094/2022

KESHAV SINGH @ KESHO ETC.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 116825/2022 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 12-09-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Appellant(s) Mr. Mohd. Irshad Hanif, AOR
Mr. Aarif Ali, Adv.
Mr. Rizwan Ahmad, Adv.
Mr. Pankaj Tiwari, Adv.
Mr. Mujahid Ahmad, Adv.

For Respondent(s) Mr. Ardhindumauli Kr. Prasad, AAG
Mr. Vishnu Shankar Jain, AOR
Ms. Shreya Srivastava, Adv.
Mr. Ashish Madaan, Adv.
Mr. Aman Singh Bhadauria, Adv.
Ms. Ananya Sahu, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Application for Direction is allowed as unopposed.

Consequently, the name of the father of appellant
No.1(Surendra Singh) in CrI. A. No.1094 of 2022 is permitted to be
amended in the record as below:

"Surendra Singh S/o Harishchandra Singh" in
placed of "Surendra Singh S/o Atar Singh"

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
COURT MASTER (NSH)